

Industrial Estates

63. { Shri Man Sinh P. Patel:
 Shri P. R. Chakraverti:
 Shri Sezhiyan:

Will the Minister of Commerce and Industry be pleased to state:

(a) how many industrial estates are to be established during the Third Five Year Plan;

(b) how many of them have been established so far and how many of them have been established in Gujarat State; and

(c) what is the total expenditure incurred so far out of the total provision in the Third Five Year Plan?

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): (a) About 400 Industrial Estates are proposed to be set up during the Third Five Year Plan period.

(b) Schemes of 120 Industrial Estates have been technically approved so far. In the case of Gujarat, out of 12 Industrial Estates to be established during Third Five Year Plan period, schemes of two Industrial Estates have been technically approved.

(c) Rs. 1.81 crores (upto 1961-62).

Flats in Indra Market, Delhi

64. Shri Yashpal Singh: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1302 on the 9th September, 1959 and state:

(a) when Flat No. 6-R, Indra Market, Subzimandi was allotted; and

(b) when Flats Nos. 4, 9, 10, 13, 22, 24 and 28 were allotted?

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): (a) 27th February, 1959.

(b) Dates of allotment are given below:—

Flat No.	Date of allotment
R/4	11-9-1956
R/9	24-12-1956
R/10	30-10-1956
R 13	31-12-1956
R/22	17-10-1956
R/24	29-3-1957
R/28	16-4-1959

CORRECTION OF ANSWER TO U.S.Q. NO. 352, DATED 9-8-1962

The Prime Minister and Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru): The last sentence of answer to parts (c) and (d) of the Unstarred Question No. 352 may be amended to read as under:

"The areas so far covered by radiometric surveys have not revealed concentrations of uranium which would justify economic exploitation."

12.00 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of three of our friends, namely, Shri Brahm Jeet Singh, Dr. P. Subbarayan and Shri Kameshwara Singh.

Shri Brahm Jeet Singh was a sitting Member of this House from Jaunpur constituency of Uttar Pradesh. He passed away at Jaunpur on the 8th September, 1962 at the age of 47.

Dr. Subbarayan was elected to this House from Tiruchengode constituency of Madras, but his seat became vacant on his assuming the office of the Governor of Maharashtra, which

he held at the time of his death. He was also a Member of the Second Lok Sabha during the years 1957-62 and of the Constituent Assembly of India during the years 1946 to 1950 and Minister of Transport and Communications during the years 1959 to 1962. He passed away at Madras on the 6th October, 1962 at the age of 73.

Shri Kameshwara Singh was a Member of the Constituent Assembly of India and of the Provisional Parliament during the years 1946 to 1952. He passed away at Darbhanga on the 1st October, 1962 at the age of 55.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

BUSINESS OF THE HOUSE

SIMPLIFICATION OF PROCEDURE

Mr. Speaker: I have to inform the House that at a meeting which I had yesterday with the leaders and representatives of all the opposition groups in the House and the Minister of Parliamentary Affairs, some matters relating to simplification of procedure within the existing framework of the Rules of Procedure and Conduct of Business in Lok Sabha were considered.

The meeting arrived at the following conclusions:

(i) Questions

- (a) For the purpose of answering questions in rotational order, the various Ministries of the Government of India should henceforth be divided into five groups instead of three as

at present. That would mean that questions relating to one Ministry will be answered on one day in a week;

- (b) Not more than five questions, both starred and unstarred combined, by one Member, should be placed on the List of Questions for any one day. Out of these, not more than three questions shall be placed on the list of questions for oral answer.
- (c) Not more than thirty questions should be placed on the List of Questions for oral answer on any one day.

The above changes may be introduced with effect from Monday, the 12th November, 1962.

(2) Private Members' Resolutions

A Member who desires to move a Resolution should in the first instance give written intimation to that effect only. The intimation shall be addressed to the Secretary and left at the Parliamentary Notice Office. The names of Members from whom such intimation is received will be balloted and those securing the first four places in the ballot will be eligible to give notice of one Resolution each. Those Resolutions, if admitted, will be put down in the List of Business.

(3) Amendments to Motions, Resolutions, etc.

In order to limit the number of amendments to Motions or Resolutions each party or group may, if they so desire, table one amendment only in the name of one or several members of the party or group. The present practice whereby a large number of individual Members give notices of separate amendments should be dispensed with.

I take it that the House agrees with these procedural changes and I appeal to the Members to extend their kind co-operation in giving effect to them.